and Highways has informed that at present, an Additional Excise Duty of Rs. 2/- per litre on Petrol and Diesel is levied. The collection on this account is credited to the Consolidated Fund of India and thereafter, Parliament, by appropriation, credits such proceeds after adjusting cost of collection to the Central Road Fund (CRF). The CRF is, thereafter, distributed by the Planning Commission amongst three Ministries *i.e.* Ministry of Rural Development, Ministry of Railways and Ministry of Road Transport and Highways in the manner prescribed under Section 10 (viii) of the Central Road Fund Act, 2000. The revenue realized on this account is Rs. 3,421 crore and Rs. 10,280 crore on Petrol and Diesel respectively during the year 2009-10 (upto January, 2010).

(c) The construction and expansion of projects under National Highways Development Project (NHDP) Phase III and onwards is undertaken on Public Private Partnership (PPP) basis with Build, Operate and Transfer (BOT) as the preferred mode.

(d) to (e) Ministry of Finance has informed that at present, there is no proposal under consideration to withdraw the above stated additional Duties on Petrol and Diesel.

CAG's scrutiny of RIL accounts

1302. SHRI GOVINDRAO WAMANRAO ADIK:
SHRI SANJAY RAUT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Comptroller and Auditor General (CAG) approached the Ministry's help in getting complete access to Reliance Industries Limited (RIL) financial records and computer data pertaining to its gas producing Krishna-Godavari basin (KG-D6);

(b) if so, what is Government's response thereto;

(c) whether Government's attention has been drawn towards inflated capital expenditure made by RIL; and

(d) if so, what is Government's reaction thereto and steps taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Yes, Sir. This Ministry took up the matter with the operators of KG-D6 block immediately. The Principal Director of Audit Economic and Service Ministries (PDA ESM) has conveyed through their letter dated 12.02.2010 that there has been progress in receipt of requisitioned documents etc. with regard to access to the records/documents in respect of KG-D6 block.

(c) and (d) No, Sir.

Regulation of selling prices of petroleum products

†1303. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI SHIVANAND TIWARI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that selling prices of petroleum products in the country are brought at proper level by increasing or decreasing the prices;

(b) if so, the names of the products whose prices are fixed by Government and the names of the products whose prices are fixed according to market forces;

(c) when were the selling prices of petroleum products last revised by Government; and

(d) the names of said products and the increase or decrease registered in selling prices of these products due to such revision, separately?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): (a) and (b) Government abolished the Administered Pricing Mechanism (APM) with effect from 1st April, 2002 and decided that pricing of all petroleum products, except PDS Kerosene and Domestic LPG, would be market-determined.

However, to protect the consumer and the economy from the increasing price volatility and uncertainty of the international oil prices since 2004-05, Government has been modulating the retail selling prices of the four sensitive petroleum products; namely Petrol, Diesel, Domestic LPG and PDS Kerosene. The prices of other petroleum products are de-regulated and fixed by the OMCs themselves, on commercial considerations.

(c) to (d) The details of the last revisions in the retail selling prices of the sensitive petroleum products (at Delhi) with corresponding revisions in the rest of the country are as below:—

(Rs. per litre/cylinder)

Product	Pre-Revision	Post-Revision	Increase/ Decrease	Date of revision
PDS Kerosene	7.35	8.98	1.63	1.3.2002
Domestic LPG	304.70*	279.70*	(-)25	29.1.2009
Petrol	44.72	47.43	2.71	27.2.2010
Diesel	32.92	35.47	2.55	

*After considering Delhi State Government subsidy of Rs. 40/- per cylinder with effect from 9.6.2008.

Fluctuating price of crude oil

†1304. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI RAVI SHANKAR PRASAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that selling price of crude oil in international market has not remained stable but has gone up and down during 2008-09 and remained so, till December, 2009-10;

†Original notice of the question was received in Hindi.